

**INCOME TAX APPELLATE TRIBUNAL  
MUMBAI 'E' BENCH, MUMBAI**

**[Coram: Pramod Kumar, Vice President, and,  
Mahavir Singh, Vice President]**

ITA Nos. 1165/Mum/2020  
Assessment Years: 2010-11

**Talapady Umashanker Shenava** ..... **Appellant**  
*A-2, Sea Face Park,  
50, Bhulabhai Desai Raod,  
Cumballa Hill S.O,  
Mumbai 400026  
[PAN: AGLPS5429C]*

**Vs.**

**Deputy Commissioner of Income Tax** ..... **Respondent**  
**Central Circle 26(1)(2)**  
**Mumbai.**

**Appearances:**

**Withdrawal letter dated 29.10.2020** *for the appellant*  
**Vijay Kumar P. Menon** *for the respondent*

Date of concluding the hearing: : November 27<sup>th</sup>, 2020  
Date of pronouncement : November 27<sup>th</sup>, 2020

**O R D E R**

**Per Bench:**

1. The assessee has moved petition seeking withdrawal of the appeal on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.

4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 27<sup>th</sup> day of November 2020.

Sd/-  
**Mahavir Singh**  
(Vice President)

Sd/-  
**Pramod Kumar**  
(Vice President)

**Mumbai, dated the    th day of November, 2020**

*Copies to:*

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

*By order*

*Assistant Registrar  
Income Tax Appellate Tribunal  
Mumbai benches, Mumbai*